

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 61/1093/2020

This the 10th day of September, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Ghulam Rasool Sufi and ors

.....Applicants
(Advocate:- Mr. Paras Gupta)

Versus

1. State of Jammu and Kashmir & Ors

.....Respondents.
(Advocate: Mr. Amit Gupta, learned A.A.G./Mr. Raghu Mehta, Sr. C.G.S.C.)

O R D E R

[O R A L]

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

This T.A. was transferred to this Tribunal by the Hon'ble High Court of Jammu and Kashmir at Jammu.

2. In the instant case, the applicant seeks a direction to the respondents to frame rules with respect to the Terms and Conditions of Services of Chief Information Commissioner and State Information Commissioner, J&K. This Tribunal does not have the jurisdiction in the matter and hence, the file needs to be sent back to Hon'ble High Court.

3. Accordingly, Registry is directed to send back the file to Hon'ble High Court of Jammu and Kashmir at Jammu.

**(ANAND MATHUR)
MEMBER (A)**

Arun

**(RAKESH SAGAR JAIN)
MEMBER (J)**